

given stock of wealth but is a continuous flow of it;

(b) if so, whether Government consider it necessary to direct well-orchestrated efforts to control this constant flow of unauthorised income rather than mopping up part of it from time to time through various schemes;

(c) if so, whether any comprehensive programme has since been formulated to achieve the purpose; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) to (d). The fight against black money is a continuous one and no single or once for all strategy can be a substitute for sustained and vigorous efforts to prevent the growth of black money. The Government have taken a number of legislative measures from time to time to check tax evasion and generation of black money. These legislative measures have been reinforced by steps to strengthen the administrative and investigating machinery. The Government propose to curb the growth of black money through multi-pronged action of further legislative measures where considered necessary and more vigorous and effective implementation of tax laws.

Profit by Public Sector Companies

3185. SHRI CHITTA BASU: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the net profit of 170 public sector companies in the first half of 1981-82 worked out to a mere Rs. 48.5 crores for a total capital investment of Rs. 20652 crores;

(b) if so, whether Government undertook an in-depth study to identify the real reasons for this;

(c) if so, the result of the study; and

(d) corrective steps if any, taken?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) Based on the provisional information received, 170 Central Public Sector enterprises projected an estimated net profit of Rs. 48.5 crores in the first half of 1981-82. The provisional figure of total capital employed in these enterprises including the working capital amounted to Rs. 19652 crores on 30-9-1981.

(b) to (d). The performance of public sector enterprises is continuously monitored by the concerned administrative Ministries, as well as by the Government at the highest level. As and when necessary in-depth studies are also undertaken in specific public enterprises. The results of the studies and the recommendations made by the study teams are taken note of by the concerned administrative Ministries as well as the managements of these enterprises for appropriate corrective action.

Measures taken against money circulating agencies

3186. SHRI A. T. PATIL: Will the Minister of FINANCE be pleased to state:

(a) the measures taken by Government of India against the money circulating agencies during the last three years;

(b) the kinds and numbers of each kind of such agencies dealt with and booked during this period (State-wise) and year-wise;

(c) the number of such agencies still operating (State-wise); and

(d) action proposed to be taken to liquidate their activities?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (d). The conduct of money circulation schemes has been banned under the Prize Chits & Money Circulation Schemes (Banning) Act, 1978 which had come into force with effect from 12th December, 1978. Since the implementation of this Act vests in the concerned State Governments, details as asked for are not available with the Central Government or the Reserve Bank of India.

Replacement of F-27 and HS-748 Aircraft

3187. SHRI BALASAHEB VIKHE PATIL:

SHRI N. E. HORO:

SHRI A. C. DAS:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government propose to replace the existing aircraft turbo-prop F-27 and HS-748 with new ones;

(b) whether these aircrafts have outlived their economic life;

(c) if so, what is the number of each type of aircraft with the Indian Airlines, when these were acquired;

(d) what are the details of proposal for acquiring new aircraft; and

(e) at what price, from which countries and when the new aircrafts are likely to be purchased and put in service?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) and (b). Yes, Sir. These aircraft though old, are safe but the economics of its operation is deteriorating.

(c) Indian Airlines at present has 12 HS-748 and 8 F-27 aircraft in its fleet. The dates of acquisition of the aircrafts are given below:—

HS-748			F-27		
S. No.	Registration No.	Date of acquisition	S. No.	Registration No.	Date of acquisition
1.	VT-DUO	22-6-67	1.	VT-DMB	12-4-61
2.	VT-DXH	22-3-68			
3.	VT-DXK	22-1-69	2.	VT-DMC	30-4-61
4.	VT-DXL	29-3-69]	3.	VT-DOK	6-1-63
5.	VT-DXM	28-4-69	4.	VT-DOL	27-2-63
6.	VT-DXN	17-6-69	5.	VT-DOM	12-3-63
7.	VT-DXO	9-8-69	6.	VT-DON	29-3-63
8.	VT-DXP	3-12-69	7.	VT-DWU	11-9-67
9.	VT-DXQ	12-2-70	8.	VT-EBJ	2-6-71
10.	VT-DXR	26-2-70	(This includes one given to Vayudoot on lease)		
11.	VT-EAT	21-4-72			
12.	VT-EAV	25-6-72			